

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 485/2018

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

SANJU

Respondent(s)

Date : 27-09-2021 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
[IN CHAMBER]

For Appellant(s) Ms. Garima Prasad, Sr. Adv.
Ms. Marbiang N. Khongwir, Adv.
Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue fresh non bailable warrants of arrest against the accused which shall be served through the Superintendent of Police on the respondent herein. It is the duty of the Superintendent of Police to take recourse what they deem fit that includes to find out the address of the accused searching from the person to whom the property has been sold. It is the responsibility of the Superintendent of Police, Mathura to produce the respondent before this Court. Otherwise, this Court may be constrained to secure the presence of the officers in the Court.

Six weeks' time is granted to submit the compliance report as directed hereinabove.

List the matter after six weeks.

(SHRADDHA MISHRA)
SR. PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)